

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 2542/2014

This the 04th day of October, 2016

Hon'ble Mr. P.K. Basu, Member (A)

R.K. Nautiyal (MTS)
S/o Late Sh. R.C. Nautiyal
Emp. ID. No. 117023
R/O QRT No. 463/T-II
NH-4, Faridabad (HR)

..... Applicant

(By Advocate: None)

VERSUS

1. Union of India,
Through its Secretary,
Ministry of Mines
Directorate of Estate, Shashtri Bhawan,
New Delhi-110001
2. The Director General,
Geological Survey of India
27 J.L. Nehru Road
Kolkata-700016
3. The Deputy Director General,
Geological Survey of India,
Northern Region, Sector-E,
Aliganj, Lucknow (UP)
Pin-226024
4. The Deputy Director General,
& H.O.O., PH & HP Unit
Geological Survey of India,
P-5 N.I.T., Faridabad (HR)
5. The Assistant Estate Manager,
Geological Survey of India,
NH-4, Faridabad (HR) Respondents

(By advocate: Mr. Manjeet Singh Reen)

ORDER (ORAL)

None has appeared on behalf of the applicant. Learned counsel for the respondents states that the applicant has challenged Impugned order dated 11.03.2014 and 16.06.2014 issued by Directorate of Estates. He further states that since these orders have been issued by Directorate of Estates under the Public Premises (Eviction of Unauthorized Occupant) Act 1971, appeal does not lie before this Tribunal.

2. It is further stated by learned counsel for the respondents that the applicant has also filed a similar petition before District Judge, Faridabad. The copy of application filed by the applicant before Hon'ble District Judge has been filed by the respondents along with MA No. 1786/2015. It is, therefore, prayed by learned counsel for the respondents that the OA is not maintainable and deserves to be dismissed.

3. We have heard learned counsel for the respondents and perused the Petition filed by the applicant before Hon'ble District Judge as well. For the reasons stated by the respondents, this OA is not maintainable and is accordingly dismissed. No costs.

**(P.K. Basu)
Member (A)**

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